

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4119/2020**

This the 19th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Iqra Meghraj

.....Applicant

(Advocate:- Mr. Arshid Wani-Not Present)

**Versus**

1. Union Territory of J&K

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (TA No.62/4119/2020) arises out of SWP No.2720/2015, wherein relief is claimed against University of Kashmir. This Tribunal does not have jurisdiction in respect of the employees of University of Kashmir. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*